

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3334
ANSWERED ON:23.08.2011
SALARY OF FCI EMPLOYEES
Meghwal Shri Arjun Ram

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the employees of the Food Corporation of India (FCI) are being paid salary on the pattern of the Union Government employees;
- (b) if so, the details thereof;
- (c) whether the FCI employees are not being provided retirement benefits on the pattern of the Union Government employees; and
- (d) if so, the details thereof and the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) & (b): No, Madam. The salaries paid to the employees of FCI are on the pattern applicable to employees of the Central Public Sector Undertakings as determined by the Department of Public Enterprises from time to time. However, 280 employees recruited prior to 1.1.1989 under the salary pattern applicable to Government employees are still continuing in the Government of India pay scales.

Since 1.1.1989, all employees recruited in various categories are accorded pay scales as applicable to Central Public Sector Undertakings.

(c) & (d): The post retirement benefits to FCI employees are on the pattern applicable to Central Public Sector Undertakings as determined by the Department of Public Enterprises from time to time and as such, they are entitled to Contributory Provident Fund.